



**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT
JODHPUR**

S.B. Criminal Misc(Pet.) No. 6309/2024

1. Urvashi Bishnoi D/o Avinash Bishnoi, Aged About 23 Years, R/o 31, Polo 1St Paota, Jodhpur, Rajasthan.
2. Niharika Bishnoi D/o Avinash Bishnoi, Aged About 26 Years, R/o 31, Polo 1St Paota, Jodhpur, Rajasthan.
3. Benu Bishnoi W/o Avinash Bishnoi, Aged About 53 Years, R/o 31, Polo 1St Paota, Jodhpur, Rajasthan.

----Petitioners

Versus

1. State Of Rajasthan, Through Pp
2. Devangini Bishnoi D/o Anurag Bishnoi, Aged About 23 Years, R/o 31, Polo 1St Paota, Jodhpur, Rajasthan.

----Respondents

connected with

S.B. Criminal Misc(Pet.) No. 2836/2024

1. Devangini D/o Anurag Bishnoi, Aged About 23 Years, B/c Bishnoi, R/o 31, First Polo, Paota, Jodhpur.
2. Divya Tej S/o Anurag Bishnoi, Aged About 25 Years, B/c Bishnoi, R/o 31, First Polo, Paota, Jodhpur.

----Petitioners

Versus

1. State Of Rajasthan, Through Pp
2. Smt. Benu Bishnoi W/o Late Avinash Bishnoi, Aged About 50 Years, B/c Bishnoi, R/o 31, First Polo, Paota, Jodhpur.

----Respondents

For Petitioner(s) : Mr. Amit Gaur.
For Respondent(s) : Mr. SR Choudhary, PP.
Ms. Yogita Mohanani.

HON'BLE MR. JUSTICE ARUN MONGA

Order



18/09/2024

1. The quashing of FIR No. 188/2024 dated 20.04.2024, lodged at Police Station Mahamandir, District Jodhpur City East, and all subsequent proceedings under Sections 323, 341 & 34 of IPC, as well as another FIR No. 187/2024 dated 20.04.2024, lodged at the same police station and all proceedings under Sections 341, 323, 354, 509 & 34 of IPC, is sought herein in the above titled two petitions.
2. Both petitions involve family members, and the facts reveal that the FIRs stemmed from a family altercation, resulting in cross-complaints/FIRs.
3. At the outset, learned counsel for the respondent/complainant unequivocally states that if the FIR against her client/respondent no. 2 is quashed, she has instructions not to pursue charges against the petitioners.
4. Learned counsel for the petitioners in S.B. Criminal Misc(Pet.) No. 2836/2024 agrees to the proposed resolution and states that in view of the aforesaid statement even his clients would not press any charges in this complaint/FIR.
5. Given the consensus reached between the parties, there is no justifiable reason for the FIRs to remain, especially in the interest of restoring societal peace and familial harmony.
6. The Court's primary objective must be to strengthen family bonds and not perpetuate discord among family members. Matter in hand is purely a personal and domestic issue. Both the petitioners and the respondent/complainant have



mutually agreed to quash the FIRs, with the respondent no. 2 consenting not to pursue charges.

7. Continuing the two FIRs would only exacerbate family tensions and deepen the rift among relatives. The allegations stem from a family scuffle rather than any criminal intent or grievous wrongdoing.
8. Family ties are paramount and thus priority must be given to the same by maintaining unity within families.
9. In light of the above, FIR No. 188/2024 dated 20.04.2024, lodged at Police Station Mahamandir, District Jodhpur City East, and all related proceedings under Sections 323, 341 & 34 of IPC, as well as FIR No. 187/2024 dated 20.04.2024 and all related proceedings under Sections 341, 323, 354, 509 & 34 of IPC, are hereby quashed in both cases.
10. Petitions are allowed accordingly. Pending application(s), if any, stand disposed of.

(ARUN MONGA),J

177-234-Jitender

Whether fit for reporting- Yes / No